

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 40/MP/2019 along with IA No.22/2021**

Subject : Petition under Sections 73(n), 79(1)(c) and 79(1)(f) and other applicable provisions of the Electricity Act, 2003 and in terms of Appellate Tribunal's order dated 1.2.2019 read with order dated 7.2.2019 in Appeal Nos. 200 of 2015 and 201 of 2015.

Petitioner : Talchar-II Transmission Company Limited (TTCL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and 20 Ors.

**Petition No. 41/MP/2019 along with IA No. 23/2021**

Subject : Petition under Sections 73(n), 79(1)(c) and 79(1)(f) and other applicable provisions of the Electricity Act, 2003 and in terms of Appellate Tribunal's order dated 1.2.2019 read with order dated 7.2.2019 in Appeal Nos. 200 of 2015 and 201 of 2015.

Petitioner : North Karanpura Transmission Company Limited (NKTCL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and 44 Ors.

Date of Hearing : 16.11.2021

Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, TTCL and NKTCL  
Shri Buddy A. Ranganadhan, Advocate, TTCL and NKTCL  
Shri Hasan Murtaza, Advocate, TTCL and NKTCL  
Ms. Neha Dabral, Advocate, TTCL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Shri Tushar Mathur, Advocate, CTUIL  
Ms. Soumya Singh, Advocate, CTUIL  
S. Vallinayagam, Advocate, TANGEDCO  
Shri Ravi Prakash, Advocate, MSEDCL  
Shri Rahul Sinha, Advocate, MSEDCL  
Ms. Samreen Fatima, Advocate, MSEDCL  
Shri Rajesh Kumar, CTUIL  
Shri Shyam Sunder Goyal, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Ranjeet Singh Rajput, CTUIL  
Shri Swapnil Verma, CTUIL  
Ms. Padmalatha, PCKL  
Shri Anindya Khare, MPPMCL



## **Record of Proceedings**

Cases were called out for virtual hearing.

2. During the course of hearing, the learned counsel for the Petitioners advanced detailed submissions in the matters by referring to his note of arguments. However, due to paucity of time, the matter could not be heard further. Accordingly, the Commission adjourned the hearing.

3. Matter is part-heard and shall be listed for submissions by the Petitioners and the Respondents, during the next date of hearing for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**